

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 108
New IA/2318/ND/2024 in IB/83/ND/2024

IN THE MATTER OF:

Jv Holding Private Limited	...	Applicant
Versus		
Kranti Infra Power Private Limited	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2318/ND/2024

This is an application filed under Rule 11 of NCLT Rules, 2016 with following prayers :

- A. *“Allow the present Application and thereby take on record the Reply filed on behalf of the Corporate Debtor; and*
- B. *Condone the delay, if any in filing the Reply; and*
- C. *ass any other/further order/direction which this Hon'ble Tribunal may deem fit in the present facts and circumstances”.*

Main matter is listed on 15.05.2024. Let this matter be posted to **15.05.2024.**

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)